

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH- ALLAHABAD.

D.A. No. 707 of 1992.

Dr. Bharat Ratan..... Applicant.

Versus

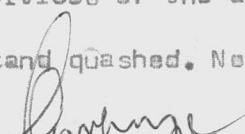
Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava-V.C.
Hon'ble Mr. K. Obayya -A.M.

(By Hon'ble Mr. Justice U.C. Srivastava-V.C.).

After hearing the parties counsel, the case shall be heard and disposed of finally.

By means of this application the applicant who was appointed on Adhoc basis as Medical Officer by the respondents and continued to work as Medical Officer with effect from 1.3.1988 has approached for regularisation of his service against the permanent regular vacancy as Medical Officer under Ordinance Factory Board. He also approached this Tribunal against the threatened action of the respondents seeking ~~for~~ termination of services of the applicant though he has served for more years. The similar matter has come before us wherein ~~xxx~~ and similarly placed of another doctor working under the Ordinance Factory Board and the circumstances of both the cases are similar. In that case viz B.K. Bhagat and others Versus U.O.I. and another D.A. No. 1234 of 1988. We directed the respondents to consider the case of the applicant for regularisation without requiring them to appear for interview, but after perusing the ACRs, within a period of four months from the date of communication of this order. There is no question of quashing the termination order, ~~and there is no termination is quashed~~. Accordingly this application is allowed and respondents are directed to consider the case of the applicant for regularisation after perusing the ACRs. within a period of four months from the date of communication of this order. In case in between the services of the applicant have been terminated, the same shall stand quashed. No order as to the costs.


Member (A).

Dt: Nov 2, 1992.
(DPS)


Vice Chairman.